



IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATHI

SUNDAY, THE TENTH DAY OF OCTOBER, TWO THOUSAND AND TWENTY ONE
:PRESENT:

THE HONOURABLE SRI JUSTICE U.DURGA PRASAD RAO

WRIT PETITION (SR) NO: 31786 OF 2021

Between:

1. Syed Khamrunnisa, W/o. Late Mohd. Basha, Aged about 66 years, Occ: Housewife, R/o. D.No.7-189, Jeevipalem Street, Kadiri Town, Anantapuramu District.
2. Syed Sartaz, W/o. Late Rahamtulla, Aged about 54 years, Occ: Housewife, R/o D.No.14-166-146, Saidapuram, Kadiri Mandal, Anantapuramu District.

...Petitioners

AND

1. AP State Waqf Board, Vijayawada, Krishna District. Rep. by its Chief Executive Officer.
2. Inspector Auditor, Waqf, AP State Waqf Board, Anantapuramu, Anantapuramu District.
3. The Station House Officer, Kadiri Police Station, Kadiri Mandal, Anantapuramu District.
4. The Tahsildar, Kadiri Mandal, Anantapuramu District.

...Respondents

Petition under Article 226 of the Constitution of India praying that **in the circumstances stated in the affidavit filed therewith**, this Hon'ble High Court may be pleased to issue Writ, direction, order in the nature of Writ of Mandamus or any other appropriate writ or direction declaring the action of the 2nd respondent in demolishing the basement and trees and further directing the petitioners to vacate the Premises Sy.No.63-2 admeasuring an extent of Ac.4.63 cents of SydaPuram Village, Kadiri Mandal, Anantapuramu District as illegal, arbitrary and contrary to the provisions of section 54 of the Waqf Act, 1995 and further direct the 2nd respondent to compensate the Petitioners for the damage caused and further direct the 2nd respondent to restore the basement and pay Rs.2,00,000/- for mental agony caused to the petitioners.

The petition coming on for hearing, upon perusing the Petition and the affidavit filed in support thereof and upon hearing the arguments of Sri S.Krishna Reddy, Advocate for Petitioners and Sri Shaik Karimulla, Standing Counsel for Respondent No.1 & 2, of Asst. GP for Home, representing Respondent No. 3 and of Asst. GP for Revenue, Respondent No.4, the Court made the following:

ORDER:

“Sri Shaik Karimulla, learned Standing Counsel takes notice for respondents 1 and 2.

Print the names of learned Assistant Government Pleader for Home representing respondent No.3 and learned Assistant Government Pleader for Revenue representing respondent No.4.

Heard learned counsel for the petitioners, and Sri Shaik Karimulla, Standing Counsel appearing for the respondents 1 and 2.

Post this matter on 20.10.2021 in Motion List along with connected W.P. No.19467/2021, for instructions/counters and for hearing.

Till then *status quo* obtaining as on today with regard to landed property in an extent of Ac.4.63 cents of Sydyapuram Village, Kadiri Mandal, Anantapuramu District, shall be maintained by all concerned.”

//TRUE COPY//

ASSISTANT REGISTRAR

D. Balu Reddy
For ASSISTANT REGISTRAR

To,

1. The Chief Executive Officer, AP State Waqf Board, Vijayawada, Krishna District.
2. The Inspector Auditor, Waqf, AP State Waqf Board, Anantapuramu, Anantapuramu District.
3. The Station House Officer, Kadiri Police Station, Kadiri Mandal, Anantapuramu District.
4. The Tahsildar, Kadiri Mandal, Anantapuramu District.
5. One CC to Sri S.Krishna Reddy, Advocate [OPUC]
6. One CC to Sri Shaik Kareemulla, Advocate [OPUC]
7. Two CC to GP for Home, High Court of Andhra Pradesh (OUT)
8. Two CC to GP for Revenue, High Court of Andhra Pradesh (OUT)
9. The Section Officer, Posting Section, High Court of Andhra Pradesh.
10. One spare copy

MSR

HIGH COURT

UDPR,J

DATED: 10/10/2021

**NOTE : POST THIS MATTER ON 20.10.2021
IN MOTION LIST ALONG WITH CONNECTED
W.P. NO.19467/2021, FOR INSTRUCTIONS/COUNTERS
AND FOR HEARING.**

ORDER

WP (SR). NO. 31786 OF 2021



STATUS QUO